

17/5

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

Date of Order 29.9.95.

O.A. No. 413/95.

Kishan Singh and another. ...Applicants.

Vs.

Union of India & ors. ...Respondents.

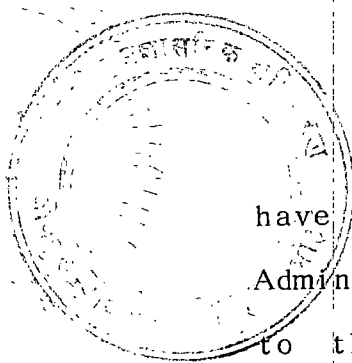
CORAM: HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicant - Mr. S.K. Malik, advocate.

O R D E R(ORAL)

(Hon'ble Mr. Gopal Krishna, Vice Chairman)

...



Applicants, Kishan Singh and Rameshwar Lal, have filed this Application under Section 19 of the Administrative Tribunals Act, 1985, for a direction to the respondents to decide their representations dated 26.9.95 and 26.9.95 at Annexures A/1 and A/2 respectively within a period of one month and in case the candidates who have secured less marks were given appointments, the case of the applicants be considered for appointment to the post of Postal Assistant with consequential benefits.

2. We have heard the learned counsel for the applicants.

3. The case of the applicants is that the Respondent No. 2 vide Advertisement dated 24.5.95 invited applications from eligible candidates for filling up the posts of Postal Assistants under the Superintendent Post Office, Sirohi/Bikaner. The

C.Krishna

requisite qualifications for the said post was 10+2 examination or its equivalent from any recognised University/Board of School/Secondary School Education from Board of any State. The criterion for selection was on the basis of percentage of marks secured by candidates in the 10+2 examination or its equivalent. Applicant No. 1 had secured 83% marks in the said examination, but the last person selected for the post had secured only 80% marks. Applicant No. 2 had secured 84% marks in the Visharad Examination, whereas the last person selected for the post had secured only 82% marks.

4. The applicants have already made representations vide Annexures A/1 and A/2 and in the circumstances, we direct the Respondent No. 2, disposing of this OA at the stage of admission, to decide the representations made by Applicant No. 1 and Applicant No. 2 vide Annexures A/1 and A/2 respectively through a speaking order on merits in accordance with law after affording an opportunity of hearing to the applicants within a period of one month from the date of receipt of a copy of this order.

Let a copy of the OA be sent to Respondent No. 2 alongwith a copy of this order.


 (USHA SEN)
 ADMINISTRATIVE MEMBER


 (GOPAL KRISHNA)
 VICE CHAIRMAN


"MS"

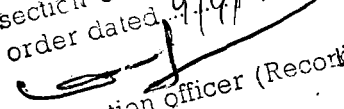
Rec
copy of order dated
29/9/95


S. K. Malik
Adm.

29/9/95

copy of order
dt. 29.9.95 &
copy of SA with
Amey sent to R-182
vide no. K386532
2010 4-10-95


29.9.95

Part II and III destroyed
in my presence on 2/11/2001
under the supervision of
section officer (1) as per
order dated 4/9/2000

Section Officer (Records)